

World Bank Assistance for Gosekhurd Project of Maharashtra

8931. PROF. MAHADEO SHIWANKAR: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any request has been received regarding World Bank assistance to Gosekhurd Project of Bhandara district in Maharashtra;

(b) the present position of the Gosekhurd Project; and

(c) the action taken or proposed to be taken for obtaining World Bank assistance for the project?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) No, Sir.

(b) The Project has not been cleared by the Planning Commission owing to the non-fulfilment of certain requirements by the State Government, such as, environmental impact studies.

(c) Does not arise.

[*Translation*]

Acquisition of Plots by DDA

8932. SHRI RAJENDRA AGNIHOTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority has acquired any plots in the recent past;

(b) if so, the details thereof;

(c) whether the plot owners have been paid adequate compensation; and

(d) if so, the details thereof and if not by when it is proposed to be given?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

[*English*]

Welfare of Agarbathi Workers in Karnataka

8933. SHRI H.C. SRIKANTIAH: Will the Minister of LABOUR be pleased to state:

(a) whether there is a proposal to extend the ESI and EPF facilities to the agarbathi manufacturing workers in Karnataka and other States; and

(b) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). The EPF Act is already applicable to establishments engaged in manufacture of agarbathi and employing 20 or more persons. Similarly, factories engaged in the manufacture of agarbathi, which are either run with power and employing 10 or more persons or run without power and employing 20 or more persons and located in the areas where the ESI Scheme has already been implemented, are also coverable under the ESI Act. The workers employed in the above mentioned classes of establishments/factories are thus already eligible for EPF and ESI facilities. There is at present no proposal for further extending the coverage under the two Acts.

Recovery of Sugar

8934. SHRI M. BAGA REDDY: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state: